

- (h) to study the requirements of research and Development for the iron ore sector as a whole;
- (i) to purchase, take on lease, or otherwise acquire any land or building wherever situate which may be necessary for the purposes of the Society;
- (j) to sell, lease, exchange and otherwise transfer all or any properties of the Society;
- (k) to invest the funds of or moneys entrusted to the Society in such securities and in such manner as may from time to time be determined by the Society;
- (l) for the purpose of the Society to draw, accept make endorse, discount and deposit, Government of India and other promissory notes, bills of exchange, cheques or other negotiable instruments;
- (m) to promote equitable distribution of iron ore cargo for shipment from different ports in the interest of port economy and of employment;
- (n) to incur all lawful expenses as may be necessary from time to time for the employment of the staff required to discharge the duties incidental and conducive to the attainment of the aforesaid objectives,
- (o) to do all such other lawful things, including borrowing to meet temporary operating expenses as are incidental or conducive to the attainment of the above objectives;
- (p) to employ or obtain services of experts or any other persons; and
- (q) to discharge such other functions as may be assigned to it by the Central Government.

Strike in Triveni Structural Limited

493. SHRI SAT PAL KAPUR: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether there was a strike in the Triveni Structural Ltd., at Naini near Allahabad;

(b) the period for which the strike continued and the loss Government had to suffer due to the strike; and

(c) whether Government have received reports of intimidation of loyal workers, threat of assaults and interference with movement of goods in and out of the factory if so, the action taken by Government in this regard to end the strike?

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD):

(a) Yes, Sir.

(b) The strike continued for a period of 40 days with effect from 16th December, 1972. The loss in production suffered by the company on account of the strike was Rs. 20 lakhs approximately.

(c) The management received some reports of intimidation and threat of assault to loyal workers and interference in the movement of goods in and out of the factory. Requisite security measures were taken by the Management with the help of the District authorities for protecting the plant and the loyal workers.

Future of International Commission for supervision and control set up under Geneva Agreement

495. SHRI M. KALYANASUNDARAM:

SHRI N. K. SANGHI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Vietnam peace agreement signed recently at Paris has left the future of the International